

GOVERNMENT OF INDIA
MINISTRY OF TRIBAL AFFAIRS
LOK SABHA
STARRED QUESTION NO. †*106
TO BE ANSWERED ON 06.12.2021

TRIBAL ADVISORY COUNCILS

†*106. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether Tribal Advisory Council has been constituted in the tribal dominated States;
- (b) if so, the details thereof;
- (c) the details of those States where Tribal Advisory Council has been constituted and the details of work entrusted to them; and
- (d) the time by which the Tribal Advisory Council is proposed to be constituted in the rest of the tribal dominated States?

ANSWER

MINISTER OF TRIBAL AFFAIRS
(SHRI ARJUN MUNDA)

(a) to (d): A Statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No. †*106 for answer on 6.12.2021 asked by Shri Ashok Mahadeorao Nete, M.P. regarding “Tribal Advisory Councils”

(a) to (d): According to the provisions of Paragraph 4, Sub-paragraph (1), Part B under Article 244(1) of Fifth Schedule of the Constitution of India, the Tribes Advisory Councils (TAC) shall be established in each State having Scheduled Areas therein and, if the President so directs, also in any State having Scheduled Tribes but not Scheduled Areas therein.

Tribes Advisory Council shall consist of not more than 20 members of whom, as nearly as may be, three-fourths shall be representatives of Scheduled Tribes in State Legislative Assembly provided that if number of representatives of STs in State Assembly is less than number of seats in TAC to be filled by such representatives, remaining seats shall be filled by other members of those tribes.

Accordingly, Tribes Advisory Council (TAC) have been constituted in 10(Ten) states having Scheduled Areas therein namely Andhra Pradesh, Telangana, Chhattisgarh, Gujarat, Himachal Pradesh, Jharkhand, Madhya Pradesh, Maharashtra, Odisha and Rajasthan. Further, the States of West Bengal, Tamil Nadu and Uttarakhand not having any notified Scheduled Area also have Tribes Advisory Council constituted therein. Accordingly, there is no State (mandated to establish TAC), which have not constituted TAC.

The provision of the Paragraph 4, Part B, Sub-paragraph (2) of the Constitution provides that it shall be the duty of the Tribes Advisory Council to advise on such matters pertaining to the welfare and advancement of the Scheduled Tribes in the State as may be referred to them by the Governor.
